

**MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR**  
**Schedule of the Final Phase of Induction Course for the newly appointed Civil Judges Class II from 2017 Batch (II Batch)**  
**(16.01.2018 to 10.02.2018)**  
**(First Week –16.01.2018 to 19.01.2018)**

DATE/ DAY	SESSION – I 10.00 am to 10.30 am	SESSION – II 10.30 am to 11.30 am	SESSION – III 11.45 am to 12.45 pm	SESSION – IV 1.30 pm to 2.30 pm	SESSION – V 2.45 pm to 3.45 pm	SESSION – VI 4.00 pm to 5.00 pm	SESSION – VII 5.00 pm to 5.30 pm
16.01.2018 (Tuesday)	Inauguration of the Course  – By <b>Officers of the Academy</b>	Brief overview of the course  & Sharing of views of the participants, feedback and expectations from the training  – By <b>Officers of MPSJA</b>	Jurisdictional competence of Civil Judge  – By <b>Shri Sudeep Kumar Shrivastava, Addl. Director, MPSJA</b>	Interaction on Scrutiny of Plaint  – By <b>Shri Sudeep Kumar Shrivastava, Addl. Director, MPSJA</b>	Discussion on – Law relating to parties to the suit  – By <b>Ms. Swati Bajaj, O.S.D., MPSJA</b>	Discussion of Sections 10 & 11 CPC  – By <b>Shri Awdhesh K. Gupta, Faculty Member (Sr.), MPSJA</b>  <i>(Distribution of exercise relating to O. 9 R. 7 CPC) To be submitted on 17.01.2018 at 10.00 am</i>	Guidance by the faculty to participants on next day's presentation  Group I. Shri Sudeep Shrivastava II. Shri Awdhesh Kumar Gupta III. Smt. Sangeeta Yadav IV. Shri Samresh Singh Kushwaha V. Shri Vidhan Maheshwari VI. Ms. Swati Bajaj
17.01.2018 (Wednesday)	Discussion on material/recap of preceding day's learning – By <b>Officers of the Academy</b>	Presentation on – Nazarat Section  – By Group I  Moderated By <b>Ms. Swati Bajaj, O.S.D., MPSJA</b>	Presentation on – Copying Section  – By Group II  Moderated By <b>Shri Awdhesh K. Gupta, Faculty Member (Sr.), MPSJA</b>	Presentation on – Malkhana  – By Group III  Moderated By <b>Shri Samresh Singh, Faculty Member (Jr.-II), MPSJA</b>	Presentation on – Record Room  – By Group IV  Moderated By <b>Shri Vidhan Maheshwari, Assistant Director, MPSJA</b>	Discussion on – Law relating to estoppel  – By <b>Smt. Sangeeta Yadav, Faculty Member (Jr.-I), MPSJA</b>  <i>(Distribution of exercise on Order 1 Rule 10 CPC) To be submitted on 18.01.2018 at 10.00 am</i>	Guidance by the faculty to participants on next day's presentation  Group I. Shri Sudeep Shrivastava II. Shri Awdhesh Kumar Gupta III. Smt. Sangeeta Yadav IV. Shri Samresh Singh Kushwaha V. Shri Vidhan Maheshwari VI. Ms. Swati Bajaj

DATE/ DAY	SESSION – I 10.00 am to 10.30 am	SESSION – II 10.30 am to 11.30 am	SESSION – III 11.45 am to 12.45 pm	SESSION – IV 1.30 pm to 2.30 pm	SESSION – V 2.45 pm to 3.45 pm	SESSION – VI 4.00 pm to 5.00 pm	SESSION – VII 5.00 pm to 5.30 pm
18.01.2018 (Thursday)	Discussion on material/recap of preceding day's learning – By <b>Officers of the Academy</b>	Presentation on – Order 5 and Service of summons in civil cases  – By Group V  Moderated By <b>Shri Samresh Singh, Faculty Member (Jr.-II), MPSJA</b>	Presentation on – Order 9, restoration of proceedings and suits – By Group VI  Moderated By <b>Shri Vidhan Maheshwari, Assistant Director, MPSJA</b>	Discussion on exercise under Order 9 Rule 7 CPC  – By <b>Ms. Swati Bajaj, O.S.D., MPSJA</b>	Presentation on Order 1 Rule 10 and Order 22 Rule 10 CPC  – By Group I  Moderated By <b>Shri Awdhesh K. Gupta, Faculty Member (Sr.), MPSJA</b>	Presentation on – Order 22 Rules 5 and 9 CPC  – By Group III  Moderated By <b>Sanjeev Kalgaonkar, Director, MPSJA</b>  <i>(Distribution of exercise on Order 23 Rule 3 CPC) To be submitted on 19.01.2018 at 10.00 am</i>	Guidance by the faculty to participants on next day's presentation  Group I. Shri Sudeep Shrivastava II. Shri Awdhesh Kumar Gupta III. Smt. Sangeeta Yadav IV. Shri Samresh Singh Kushwaha V. Shri Vidhan Maheshwari VI. Ms. Swati Bajaj
19.01.2018 (Friday)	Discussion on material/recap of preceding day's learning – By <b>Officers of the Academy</b>	Presentation on <i>ex parte</i> decree and setting aside of <i>ex parte</i> decree  – By Group II  Moderated By <b>Shri Awdhesh K. Gupta, Faculty Member (Sr.), MPSJA</b>	Presentation on – Order 23 Rule 1 CPC  – By Group IV  Moderated By <b>Smt. Sangeeta Yadav, Faculty Member (Jr.-I), MPSJA</b>	Discussion on – Exercise related to Order 1 Rule 10 CPC  – By <b>Ms. Swati Bajaj, O.S.D., MPSJA</b>	Presentation on – Order 23 Rule 3 CPC – By Group V  Moderated By <b>Smt. Sangeeta Yadav, Faculty Member (Jr.-I), MPSJA</b>	Discussion on – Issues relating to partition and partition decree  – By Shri Sudeep Kumar Shrivastava, Addl. Director, MPSJA  <i>(Distribution of exercise on O.26 R. 9 CPC and Court fees &amp; Suit valuation) To be submitted on 22.01.2018 at 10.00 am</i>	Guidance by the faculty to participants on next day's presentation  Group I. Shri Sudeep Shrivastava II. Shri Awdhesh Kumar Gupta III. Smt. Sangeeta Yadav VI. Ms. Swati Bajaj

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(2) The Time Table is subject to change as per exigencies.  
(3) Use of Cell Phones in lecture room is strictly prohibited.  
(4) **The time of presentation shall be 15 minutes only.**

**DIRECTOR IN-CHARGE**

**MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR**

**Schedule of the Final Phase of Induction Course for the newly appointed Civil Judges Class II from 2017 Batch (II Batch)**  
**(16.01.2018 to 10.02.2018)**

**(Second Week –22.01.2018 to 27.01.2018)**

<b>DATE/ DAY</b>	<b>SESSION – I 10.00 am to 10.30 am</b>	<b>SESSION – II 10.30 am to 11.30 am</b>	<b>SESSION – III 11.45 am to 12.45 pm</b>	<b>SESSION – IV 1.30 pm to 2.30 pm</b>	<b>SESSION – V 2.45 pm to 3.45 pm</b>	<b>SESSION – VI 4.00 pm to 5.00 pm</b>	<b>SESSION – VII 5.00 pm to 5.30 pm</b>
<b>22.01.2018 (Monday)</b>	Discussion on material/recap of preceding day's learning  – By <b>Officers of the Academy</b>	Discussion on – Issues relating to marking and proof of documents in civil cases  – By <b>Sanjeev Kalgaonkar, Director, MPSJA</b>	Presentation on – Order 26 Rule 9 and Order 39 Rule 7 CPC  – By Group V Moderated By <b>Ms. Swati Bajaj, O.S.D., MPSJA</b>	Discussion on – Exercise related to Order 23 Rule 3 CPC  – By <b>Smt. Sangeeta Yadav, Faculty Member (Jr.-I), MPSJA</b>	Presentation on – Section 47 CPC  – By Group VI  Moderated By <b>Shri Sudeep Kumar Shrivastava, Addl. Director, MPSJA</b>	Presentation on – Provision relating to execution of decree for injunction & money decree – By Group I Moderated By <b>Shri Sudeep K. Shrivastava, Addl. Director, MPSJA</b>  <i>(Distribution of exercise on Section 47 CPC and section 11 CPC)</i> <i>To be submitted on 23.01.2018 at 10.00 am</i>	Guidance by the faculty to participants on next day's presentation – By <b>I. Shri Sudeep Shrivastava (G-VI) II. Shri Awdhesh k. Gupta (G-II) III. Smt. Sangeeta Yadav (G-III) IV. Ms. Swati Bajaj (G-IV)</b>
<b>23.01.2018 (Tuesday)</b>	Discussion on material/recap of preceding day's learning  – By <b>Officers of the Academy</b>	Presentation on – Sections 60 to 64 and Order 21 Rule 58 CPC  – By Group III Moderated By <b>Shri Awdhesh K. Gupta, Faculty Member (Sr.), MPSJA</b>	Presentation on – Order 21 Rules 97 to 106 CPC  – By Group IV Moderated By <b>Shri Awdhesh K. Gupta, Faculty Member (Sr.), MPSJA</b>	Discussion on – Exercise related to Order 26 Rule 9 CPC  – By <b>Shri Vidhan Maheshwari, Assistant Director, MPSJA</b>	Presentation on – Order 33 CPC & Section 35 of the court fees act  – By Group II  Moderated By <b>Ms. Swati Bajaj, O.S.D., MPSJA</b>	Presentation on – Section 80(2), Order 39 Rule 3 CPC and Section 401 of M. P. Municipal Corporation Act, 1956, Section 319 Municipality Act  – By Group VI Moderated By <b>Shri Samresh Singh, Faculty Member (Jr.-II), MPSJA</b>  <i>(Distribution of exercise on registration of plaint after enquiry in indigence)</i> <i>To be submitted on 24.01.2018 at 10.00 am</i>	Guidance by the faculty to participants on next day's presentation – By <b>I. Shri Sudeep Shrivastava II. Shri Awdhesh Kumar Gupta III. Smt. Sangeeta Yadav IV. Shri Samresh Singh Kushwaha V. Shri Vidhan Maheshwari VI. Ms. Swati Bajaj</b>
<b>24.01.2018 (Wednesday)</b>	Discussion on material/recap of preceding day's learning  – By <b>Officers of the Academy</b>	Presentation on – Sections 38 to 42 of Specific Relief Act, 1963 and Section 151 of CPC  – By Group III Moderated By <b>Shri Vidhan Maheshwari, Assistant Director, MPSJA</b>	Presentation on – Order 39 Rules 1 and 2  – By Group II Moderated By <b>Smt. Sangeeta Yadav, Faculty Member (Jr.-I), MPSJA</b>	Discussion on – Exercise related to Section 47 CPC  – By <b>Shri Sudeep Kumar Shrivastava, Addl. Director, MPSJA</b>	Leadership and inter-personal relationship  – By <b>Brigadier Ashok Kumar Jha, ZRO, JABALPUR DDGRTG, Jabalpur, Cantt</b>	Presentation on – Sections 16 to 20 Specific Relief Act, 1963 – By Group IV Moderated By <b>Shri Sudeep Kumar Shrivastava, Addl. Director, MPSJA</b>  <i>(Distribution of exercise on ex parte Injunction)</i> <i>To be submitted on 25.01.2018 at 10.00 am</i>	Guidance by the faculty to participants on next day's presentation – By <b>I. Shri Sudeep Shrivastava II. Shri Awdhesh Kumar Gupta III. Smt. Sangeeta Yadav IV. Shri Samresh Singh Kushwaha V. Shri Vidhan Maheshwari VI. Ms. Swati Bajaj</b>

DATE/ DAY	SESSION – I 10.00 am to 10.30 am	SESSION – II 10.30 am to 11.30 am	SESSION – III 11.45 am to 12.45 pm	SESSION – IV 1.30 pm to 2.30 pm	SESSION – V 2.45 pm to 3.45 pm	SESSION – VI 4.00 pm to 5.00 pm	SESSION – VII 5.00 pm to 5.30 pm
25.01.2018 (Thursday)	Discussion on material/recap of preceding day's learning  – By Officers of the Academy	Discussion and Presentation on – Problem distributed under Court Fees Act, 1870 and Suits Valuation  – By All Groups Moderated By <b>Shri Awdhesh K. Gupta, Faculty Member (Sr.), MPSJA</b>	Discussion and Presentation on – Problem distributed under Court Fees Act, 1870 and Suits Valuation  – By All Groups Moderated By <b>Shri Awdhesh K. Gupta, Faculty Member (Sr.), MPSJA</b>	Discussion on – Exercise related to registration of plaint and enquiring indigence  – By <b>Shri Samresh Singh, Faculty Member (Jr.-II), MPSJA</b>	Presentation on – Will, Proof of Execution  – By <b>Sanjeev Kalgaonkar, Director, MPSJA</b>	Presentation on – Order 11 & 12 CPC  – By Group I Moderated By <b>Shri S. N. Khare, Retired D &amp; S Judge</b>  <i>(Distribution of exercise on application under section 13(2) and 13(6) M.P. A.C.A.) &amp; Judgement on Specific Relief Act, 1963)</i> <b>To be submitted on 27.01.2018 at 10.00 am</b>	Guidance by the faculty to participants on next day's presentation  – By <b>I. Shri Sudeep Shrivastava II. Shri Awdhesh Kumar Gupta III. Smt. Sangeeta Yadav IV. Shri Samresh Singh Kushwaha V. Shri Vidhan Maheshwari VI. Ms. Swati Bajaj</b>
26.01.2018 (Friday)	<b>HOLIDAY ON ACCOUNT OF REPUBLIC DAY</b>						
27.01.2018 (Saturday)	Discussion on material/recap of preceding day's learning  – By Officers of the Academy	Presentation on – Registration Act, 1908  – By Group V Moderated By <b>Sanjeev Kalgaonkar, Director, MPSJA</b>	Presentation on – Interest & cost  – By Group VI Moderated By <b>Shri Awdhesh K. Gupta, Faculty Member (Sr.), MPSJA</b>	Discussion on – Exercise related to ex parte Injunction  – By <b>Shri Vidhan Maheshwari, Asst. Director, MPSJA</b>	Discussion on – Exercise related to Section 11 CPC  – By Group I Moderated By <b>Shri Samresh Singh, Faculty Member (Jr.-II), MPSJA</b>	Discussion on – Issues relating to Madhya Pradesh Land Revenue code, 1959  – By <b>Shri Vidhan Maheshwari, Assistant Director, MPSJA</b>  <i>Distribution of exercise on Judgment on M.P. Accommodation Control Act, 1961)</i> <b>To be submitted on 29.01.2018 at 10.00 am</b>	Guidance by the faculty to participants on next day's presentation  – By <b>I. Shri Sudeep Shrivastava II. Shri Awdhesh Kumar Gupta IV. Shri Samresh Singh Kushwaha V. Shri Vidhan Maheshwari</b>

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**MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR**

**Schedule of the Final Phase of Induction Course for the newly appointed Civil Judges Class II from 2017 Batch (II Batch)**

**(16.01.2018 to 10.02.2018)**

**(Third Week –29.01.2018 to 03.02.2018)**

DATE/ DAY	SESSION – I 10.00 am to 10.30 am	SESSION – II 10.30 am to 11.30 am	SESSION – III 11.45 am to 12.45 pm	SESSION – IV 1.30 pm to 2.30 pm	SESSION – V 2.45 pm to 3.45 pm	SESSION – VI 4.00 pm to 5.00 pm	SESSION – VII 5.00 pm to 5.30 pm
<b>29.01.2018 (Monday)</b>	Discussion on material/recap of preceding day's learning – By <b>Officers of the Academy</b>	Presentation on – Stamp Act, 1899  – By Group II Moderated By <b>Shri Awdhesh K. Gupta,</b> <b>Faculty Member (Sr.),</b> <b>MPSJA</b>	Presentation on – issues and proof of specific performance of contract  – By Group III Moderated By <b>Sanjeev Kalgaonkar,</b> <b>Director, MPSJA</b>	Discussion on – Exercise on application under section 13(2) and 13(6) M. P. Accommodation Control Act, 1961  – By <b>Ms. Swati Bajaj,</b> <b>O.S.D., MPSJA</b>	Presentation on – Police remand & transit remand  – By Group IV Moderated By <b>Shri Samresh Singh,</b> <b>Faculty Member (Jr.-II),</b> <b>MPSJA</b>	Presentation on – Judicial Remand and Section 309 (Examination of witnesses in absence of accused in custody) – By Group V Moderated By <b>Shri Vidhan Maheshwari,</b> <b>Asst. Director, MPSJA</b>  <i>(Distribution of exercise on Police Remand)</i> <i>To be submitted on 30.01.2018 at 10.00 am</i>	Guidance by the faculty to participants on next day's presentation  – By <b>I. Shri Sudeep Shrivastava</b> <b>II. Shri Awdhesh Kumar Gupta</b> <b>III. Smt. Sangeeta Yadav</b> <b>IV. Shri Samresh Singh Kushwaha</b> <b>V. Shri Vidhan Maheshwari</b> <b>VI. Ms. Swati Bajaj</b>
<b>30.01.2018 (Tuesday)</b>	Discussion on material/recap of preceding day's learning – By <b>Officers of the Academy</b>	Presentation on – Cognizance on Private Complaint  – By Group VI Moderated By <b>Shri Vidhan Maheshwari,</b> <b>Asst. Director, MPSJA</b>	Presentation on – Cognizance on Police Report  – By Group I Moderated By <b>Shri Vidhan Maheshwari,</b> <b>Asst. Director, MPSJA</b>	Discussion on – Judgement on Specific Relief Act, 1963  – By <b>Shri Sudeep Kumar Shrivastava,</b> <b>Addl. Director, MPSJA</b>	Presentation on – Section 27 Evidence Act  – By Group III Moderated By <b>Sanjeev Kalgaonkar,</b> <b>Director, MPSJA</b>	Presentation on – Bail (Grant & Cancellation) special reference to Compulsory bail  – By Group II Moderated By <b>Shri Awdhesh K. Gupta,</b> <b>Faculty Member (Sr.),</b> <b>MPSJA</b> <i>(Distribution of exercise on bail and cancellation of bail)</i> <i>To be submitted on 31.01.2018 at 10.00 am</i>	Guidance by the faculty to participants on next day's presentation  – By <b>I. Shri Sudeep Shrivastava</b> <b>II. Shri Awdhesh Kumar Gupta</b> <b>III. Smt. Sangeeta Yadav</b> <b>IV. Shri Samresh Singh Kushwaha</b> <b>V. Shri Vidhan Maheshwari</b> <b>VI. Ms. Swati Bajaj</b>
<b>31.01.2018 (Wednesday)</b>	Discussion on material/recap of preceding day's learning – By <b>Officers of the Academy</b>	Presentation on – Discharge with reference to Sections 239, 245 & Stoppage of criminal proceedings u/s 258 CrPC in case of death of accused – By Group IV Moderated By <b>Shri Vidhan Maheshwari,</b> <b>Asst. Director, MPSJA</b>	Presentation on – Framing of charge – By Group V Moderated By <b>Shri Samresh Singh,</b> <b>Faculty Member (Jr.-II),</b> <b>MPSJA</b>	Discussion on – Judgment writing on M.P. Accommodation Control Act, 1961  – By <b>Shri Samresh Singh,</b> <b>Faculty Member (Jr.-II),</b> <b>MPSJA</b>	Presentation on – Recording of Evidence (Sections 135 to 144 Evidence Act, 1872)  – By Group VI Moderated By <b>Sanjeev Kalgaonkar,</b> <b>Director, MPSJA</b>	Presentation on – Recording of Evidence (Sections 145 to 165, Evidence Act, 1872)  – By Group I Moderated By <b>Sanjeev Kalgaonkar,</b> <b>Director, MPSJA</b> <i>(Distribution of exercise relating to judgment writing (criminal-I))</i> <i>To be submitted on 02.02.2018 at 10.00 am</i>	Guidance by the faculty to participants on next day's presentation  – By <b>I. Shri Sudeep Shrivastava</b> <b>II. Shri Awdhesh Kumar Gupta</b> <b>III. Smt. Sangeeta Yadav</b> <b>IV. Shri Samresh Singh Kushwaha</b> <b>V. Shri Vidhan Maheshwari</b> <b>VI. Ms. Swati Bajaj</b>

DATE/ DAY	SESSION – I 10.00 am to 10.30 am	SESSION – II 10.30 am to 11.30 am	SESSION – III 11.45 am to 12.45 pm	SESSION – IV 1.30 pm to 2.30 pm	SESSION – V 2.45 pm to 3.45 pm	SESSION – VI 4.00 pm to 5.00 pm	SESSION – VII 5.00 pm to 5.30 pm
01.02.2018 (Thursday)	Discussion on material/recap of preceding day's learning – By <b>Officers of the Academy</b>	An overview of Negotiable Instruments Act, 1881  – By <b>Shri Sudeep Kumar Shrivastava, Addl. Director, MPSJA</b>	Presentation on – Release of property (Pre-trial & Post-trial)  – By Group II Moderated By <b>Shri Samresh Singh, Faculty Member (Jr.-II), MPSJA</b>	Discussion on – Exercise relating to order on police remand  – By <b>Ms. Swati Bajaj, O.S.D., MPSJA</b>	Bar-Bench relations – By <b>A. N. S. Shrivastva, Retd. District Judge</b>	How to deal with interim applications – Dos and Don'ts – By <b>Shri Rajesh Gupta, District Judge (Vig.) High Court of M.P.</b>  <i>(Distribution of exercise relating to judgment writing (Criminal-II))</i> <i>To be submitted on 06.02.2018 at 10.00 am</i>	Discussion on – Judgments & Orders submitted by participants  – By <b>I. Shri Sudeep Shrivastava II. Shri Awdhesh Kumar Gupta III. Smt. Sangeeta Yadav IV. Shri Samresh Singh Kushwaha V. Shri Vidhan Maheshwari VI. Ms. Swati Bajaj</b>
02.02.2018 (Friday)	Discussion on material/recap of preceding day's learning – By <b>Officers of the Academy</b>	Discussion on – Prevention of Food Adulteration Act, 1954  – By <b>Shri Dharmendra K. Singh, ADJ, Jabalpur</b>	An overview of Arms Act, 1959 and M.P. Excise Act, 1915  – By <b>Shri Samresh Singh, Faculty Member (Jr.-II), MPSJA</b>	Discussion on – Exercise relating to bail and cancellation of bail  – By <b>Ms. Swati Bajaj, O.S.D., MPSJA</b>	Principles relating to Succession, Will and Gift under the Mohammedan Law  (Contd.....) – By <b>Prof (Dr.) Iqbal Ali Khan, Department of Law, Aligarh Muslim University, Aligarh (U.P.)</b>	Principles relating to Succession, Will and Gift under the Mohammedan Law – By <b>Prof (Dr.) Iqbal Ali Khan, Department of Law, Aligarh Muslim University, Aligarh (U.P.)</b>	Discussion on – Judgments & Orders submitted by participants – By <b>I. Shri Awdhesh Kumar Gupta II. Smt. Sangeeta Yadav III. Shri Samresh Singh Kushwaha IV. Ms. Swati Bajaj</b>
03.02.2018 (Saturday)	Discussion on material/recap of preceding day's learning – By <b>Officers of the Academy</b>	Principles relating to Succession, Will and Gift under the Mohammedan Law  (Contd.....)  – By <b>Prof (Dr.) Iqbal Ali Khan, Department of Law, Aligarh Muslim University, Aligarh (U.P.)</b>	Principles relating to Succession, Will and Gift under the Mohammedan Law  – By <b>Prof (Dr.) Iqbal Ali Khan, Department of Law, Aligarh Muslim University, Aligarh (U.P.)</b>	Open interactive session  – By <b>Hon'ble Shri Justice Atul Sreedharan Judge, High Court of MP, Jabalpur</b>	<b>Discussion and interaction on -</b> 1. Details of e-Court Mission Mode Project 2. Use of Video Conferencing system (both with the help of Hardware and Software) 3. Use of updated Ubuntu Operating System with Libre Office and other related tools to help in better system administration 4. Detailed usage of NJDG portal and its related links  – By <b>Shri F.H. Qazi, CPC, e-Courts project &amp; Shri Samresh Singh, Faculty Member (Jr.-II), MPSJA (at Computer Lab of MPSJA)</b>	<b>Discussion and interaction on -</b> 1. Detailed online usage of CIS software as per latest guidelines of e-Committee, Supreme Court of India 2. Online Court Fees/e-payment system 3. Use of legal software's like AIR, INDLAW etc. 4. Information security Programme and its management  – By <b>Shri F.H. Qazi, CPC, -Courts project &amp; Shri Samresh Singh, Faculty Member (Jr.-II), MPSJA (at Computer Lab of MPSJA)</b>	

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**MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR**

**Schedule of the Final Phase of Induction Course for the newly appointed Civil Judges Class II from 2017 Batch (II Batch)**

**(16.01.2018 to 10.02.2018)**

**(Fourth Week –06.02.2018 to 09.02.2018)**

DATE/ DAY	SESSION – I 10.00 am to 10.30 am	SESSION – II 10.30 am to 11.30 am	SESSION – III 11.45 am to 12.45 pm	SESSION – IV 1.30 pm to 2.30 pm	SESSION – V 2.45 pm to 3.45 pm	SESSION – VI 4.00 pm to 5.00 pm	SESSION – VII 5.00 pm to 5.30 pm
04.02.2018 & 05.02.2018 (Sunday & Monday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	<b>EXECURSION TOUR TO KANHA NATIONAL PARK</b>	<b>EXECURSION TOUR TO KANHA NATIONAL PARK</b>	<b>EXECURSION TOUR TO KANHA NATIONAL PARK</b>	<b>EXECURSION TOUR TO KANHA NATIONAL PARK</b>	<b>EXECURSION TOUR TO KANHA NATIONAL PARK</b>	<b>EXECURSION TOUR TO KANHA NATIONAL PARK</b>
06.02.2018 (Tuesday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Sensitization on – Juvenile Justice (Care & Protection of Children) Act, 2015  (Contd....) – By Smt. Sangeeta Yadav, Faculty Member (Jr.-I), MPSJA	Sensitization on – Juvenile Justice (Care & Protection of Children) Act, 2015  – By Smt. Sangeeta Yadav, Faculty Member (Jr.-I), MPSJA	Discussion on – Exercise relating to judgment writing Criminal-(I)  – By Shri Samresh Singh, Faculty Member (Jr.-II), MPSJA	Court management – Lessons for Judges  – By Shri Vijay Chandra, Registrar (Vig.), High Court Of MP	Discussion on – Plea Bargaining in criminal cases  – By Shri Shrish Kailash Shukul, Dy. Secretary, MPSLSA	Guidance by the faculty to participants on next day's presentation – By IV. Shri Samresh Singh Kushwaha  Discussion on – Judgments & Orders submitted by participants – By I. Shri Sudeep Shrivastava II. Shri Awdhesh Kumar Gupta III. Smt. Sangeeta Yadav V. Shri Vidhan Maheshwari VI. Ms. Swati Bajaj
07.02.2018 (Wednesday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Discussion on Marshalling & evaluation of Evidence in criminal cases  (Contd....) – By Sanjeev Kalgaonkar, Director, MPSJA	Discussion on Marshalling & evaluation of Evidence in criminal cases  – By Sanjeev Kalgaonkar, Director, MPSJA	Discussion on – Exercise relating to Judgment writing Criminal (II)  – By Smt. Sangeeta Yadav, Faculty Member (Jr.-I), MPSJA	Presentation on – Issuance and service of processes in criminal matters  – By Group IV Moderated By Shri Vidhan Maheshwari, Asst. Director, MPSJA	How to deal with old pending cases – Strategy discussion  – By Shri Onkar Nath, Member Secretary, State Court Management System Committee, High Court of M.P., Jabalpur	Guidance by the faculty to participants on next day's presentation – By I. Shri Sudeep Shrivastava III. Smt. Sangeeta Yadav V. Shri Vidhan Maheshwari VI. Ms. Swati Bajaj Discussion on – Judgments & Orders submitted by participants – By II. Shri Awdhesh Kumar Gupta IV. Shri Samresh Singh Kushwaha

DATE/ DAY	SESSION – I 10.00 am to 10.30 am	SESSION – II 10.30 am to 11.30 am	SESSION – III 11.45 am to 12.45 pm	SESSION – IV 1.30 pm to 2.30 pm	SESSION – V 2.45 pm to 3.45 pm	SESSION – VI 4.00 pm to 5.00 pm	SESSION – VII 5.00 pm to 5.30 pm
<b>08.02.2018</b> <b>(Thursday)</b>	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Presentation on – Trial of offences u/s 498-A, IPC and Dowry Prohibition Act, 1961  – By Group V Moderated By <b>Ms. Swati Bajaj,</b> <b>O.S.D., MPSJA</b>	Discussion on – Issues relating to Madhya Pradesh Land Revenue code, 1959  – By <b>Shri Vidhan Maheshwari,</b> <b>Assistant Director,</b> <b>MPSJA</b>	Presentation on – Release of property under Special Acts (Excise, Forest, Essential Commodities Act, Govansh Pratishedh Adhinyam etc.) – By Group III Moderated By <b>Smt. Sangeeta Yadav,</b> <b>Faculty Member (Jr.-I), MPSJA</b>	Presentation on – Inquest proceedings in criminal cases – By Group VI Moderated By  – By <b>Shri Samresh Singh,</b> <b>Faculty Member (Jr.-II),</b> <b>MPSJA</b>	Presentation on – Protection of women from Domestic Violence Act, 2005  – By Group I Moderated By <b>Ms. Swati Bajaj,</b> <b>O.S.D., MPSJA</b>	Discussion on – Judgments & Orders submitted by participants  – By <b>I. Shri Sudeep Shrivastava</b> <b>II. Shri Awdhesh Kumar Gupta</b> <b>III. Smt. Sangeeta Yadav</b> <b>IV. Shri Samresh Singh Kushwaha</b> <b>V. Shri Vidhan Maheshwari</b> <b>VI. Ms. Swati Bajaj</b>
<b>09.02.2018</b> <b>(Friday)</b>	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Open interaction on Trial of Civil Cases  – By <b>Shri Ravish Chandra Agrawal,</b> <b>Senior Advocate,</b> <b>High Court of M.P.,</b> <b>Jabalpur</b>	Procedure in criminal case relating to person of unsound mind  – By <b>Shri Anil Verma,</b> <b>District Judge (Vig),</b> <b>High Court Of M.P.,</b> <b>Indore Zone</b>	Common mistakes in criminal trial & court functioning  – By <b>Shri Anil Verma,</b> <b>District Judge (Vig),</b> <b>High Court Of M.P.,</b> <b>Indore Zone</b>	General Discussion followed by <b><i>Valedictory Session</i></b>		

- Note: (1) The participants may ask any question but please do not interrupt the speaker midway the lecture.  
(2) The Time Table is subject to change as per exigencies.  
(3) Use of Cell Phones in lecture room is strictly prohibited.  
(4) **The time of presentation shall be 15 minutes only.**

**DIRECTOR IN-CHARGE**